

**Cable Television Networks (Regulation) Amendment Act,  
2007**

**25 of 2007**

**[28 May 2007]**

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**Cable Television Networks (Regulation) Amendment Act,  
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An Act further to amend the Cable Television Networks (Regulation) Act, 1995. Be it enacted by Parliament in the Fifty-eighth Year of the Republic of India as follows:-

**1. Short Title :-**

This Act may be called the Cable Television Networks (Regulation) Amendment Act, 2007.

**2. Amendment Of Section 8 Of Act 7 Of 1995 :-**

In the Cable Television Networks (Regulation) Act, 1995, in section 8, for subsections (1) and (2), the following sub-sections shall be substituted, namely:--

"(1) Every cable operator shall re-transmit,--

(i) channels operated by or on behalf of Parliament in the manner and name as may be specified by the Central Government by notification in the Official Gazette;

(ii) at least two Doordarshan terrestrial channels and one regional language channel of a State in the prime band, in satellite mode on frequencies other than those carrying terrestrial frequencies.

(2) The channels referred to in sub-section (1) shall be re-

transmitted without any deletion or alteration of any programme transmitted on such channels.".